

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.485/2001

Friday this the 8th day of June, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

G.Rajendran Nair,  
Superintendent of Central Excise,  
Office of the Commissioner of  
Central Excise & Customs,  
I.S.Press Road,  
Cochin-682018. ....Applicant

(By Advocate Mr. CSG Nair)

V.

1. Additional Commissioner of Central Excise, Office of the Commissioner of Central Excise & Customs, Central Revenue Building, IS Press Road, Cochin.18.
2. Commissioner of Central Excise & Customs, Central Revenue Building, IS Press Road, Cochin.18.
3. The Chairman, Central Board of Excise & Customs, North Block, New Delhi.1.
4. Union of India, represented by the Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi.1. ....Respondents

(By Advocate Mr. Govindh K Bharathan SCGSC)

The application having been heard on 8.6.2001, the Tribunal on the same day delivered the following:

O R D E R  
HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant is an inter-commissionerate transferee prior to 20.5.80. His seniority in the cadre of L.D.C. and UDC have been revised pursuant to the decision of the Government to give three years seniority as per Annexure.Al. But his grievance is that his seniority in the cadre of Inspector as also contd....

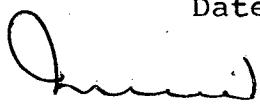
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Superintendent has not been revised consequent on the revision of seniority in the lower cadre. His representation in that behalf made to the second respondent is still pending. Therefore, the applicant has filed this application for a direction to the respondents to implement the Annexure.A1 order fully by promoting the applicant with effect from the date on which his immediate junior has been promoted.

2. When the application came up for hearing, learned counsel appearing for the respondents stated that the application may be disposed of directing the second respondent to consider the representation submitted by the applicant on 16.2.01 (A4) giving him a speaking order within a reasonable time.

3. In the result, the application is disposed of directing the second respondent to consider Annexure.A4 representation submitted by the applicant on 16.2.01 in the light of the rules and instructions on the subject and to give the applicant a speaking order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 8th day of June, 2001.

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure.A1:A copy of the order  
F.No.A/23024/4/94-Ad.III(A) dated 20.10.98  
issued by the third respondent.

Annexure.A4:A true copy of the representation dated  
16.2.2001.